IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

25 **IA(I.B.C)/1569(MB)2024 IN C.P. (IB)/1149(MB)2020**

CORAM:

MS. ANU J. SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **05.04.2024**

NAME OF THE PARTIES: Leo Meridian Infrastructure Projects & Hotels Limited
VS
Cinema Venture Private Limited

SECTION: 9, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

O R D E R

1. Mr. Aakarshan Sahay, Counsel for the RP present.
2. Registry as well as Counsel for the Applicant are directed to issue Notice to the Respondents in all IAs clearly intimating the next date of hearing and place the notice along with track report on record. The Respondents are directed to file reply within two weeks of receipt of Notice and serve copy on the other side three days in advance before the next hearing.
3. List this matter for further consideration on **29.04.2024.**

Sd/-
ANU J. SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

SVR